

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1382 OF 2018 IN
APPEAL NO. 292 OF 2018 &
IA NOS. 1383 & 1384 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

In the matter of:

Adani Gas Ltd. Appellant(s)
Versus
Petroleum and Natural Gas Regulatory Board & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Aanchal Mullick

Counsel for the Respondent(s) : Mr. Prashant Bezbaruah for R-1
Mr. Gaurav Mitra
Mr. Rohan Ganpathy for R-3

ORDER

Learned counsel for Respondent No. 1 seeks minimum 10 days to file the clarificatory affidavit as stated in the earlier order. The same may be filed within 10 days with advance copy to the other side.

List the stay application for hearing on **16-11-2018**. Interim order, if any, will continue till the next date of hearing.

(B. N. Talukdar)
Technical Member (P&NG)
tpd/js

(Justice Manjula Chellur)
Chairperson